## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 50 OF 2016**

Dated: 5<sup>th</sup> December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mohit Industries Ltd. .... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Tushar Mathur, Proxy Counsel

For Ms. Suparna Srivastava for R-1

Ms. Ranjitha Ramachandran Mr. Anand K. Ganesan Mr. Ashwin Ramathan for R-2

## <u>ORDER</u>

The learned counsel, Mr. Tushar Mathur, representing Ms. Suparna Srivastava, learned counsel for the Respondent No.1 submitted that due to personal inconvenience, Ms. Suparna Srivastava, learned counsel for the Respondent No.1 is unable to attend the hearing today. Therefore, he prays that some reasonable time may kindly be granted.

Submissions made by Mr. Tushar Mathur, representing Ms. Suparna Srivastava, learned counsel for the Respondent No.1, at supra, place on record.

In the light of above submissions, list this matter for hearing on <u>10.01.2018</u>, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

mk/vt